

(63)

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL: HYDERABAD BENCH:  
AT HYDERABAD

O.A.No. 368/93

Date of Decision: 27.11.96

BETWEEN:

G. Prabhakar

.. Applicant

AND

1. The General Manager,  
South Central Railway,  
Rail Nilayam, Secunderabad
2. The Dy.Chief Mechanical Engineer,  
(Personnel Branch) Wagon Work Shop,  
S.C. Railway, Guntupalli, Krishna Dist.
3. The Workshop Personnel Officer,  
Wagon workshop, S.C. Railway,  
Guntupalli, Krishna District.
4. K. Basaveswar Rao, Chargeman-A  
Guntupalli
5. K. Arokia Swamy, Chargeman-B  
Guntupalli

.. Respondents

.....

Counsel for the applicant: Mr. P. Krishna Reddy

Counsel for the Respondents: Mr. V. Bhimanna

CORAM

THE HON'BLE SHRI R. RANGARAJAN: MEMBER (ADMN.)

THE HON'BLE SHRI B.S. JAI PARAMESHWAR: MEMBER (JUDL.)

.....

JUDGEMENT

(ORAL ORDER PER HON'BLE SHRI R. RANGARAJAN: MEMBER (ADMN.)

None for the applicant. Shri Bhimanna for the  
respondents.

This OA is filed for the following relief:

To direct the respondents 1 and 2 to declare that  
the promotion and regularisation of respondents 4 & 5 as  
chargemen 'B' as illegal and without jurisdiction and declare

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*[Signature]*

*[Signature]*

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that the applicant is senior to the respondents 4 and 5 and give him consequential benefits and further direct the respondents 1 and 2 to declare that the promotion of the 4th respondent as Chargeman 'A' in S.C. Quota on 22.10.91 is illegal and without jurisdiction and the same may be set aside and further direct the respondents to promote the applicant as chargemen 'A' in S.C. Quota w.e.f. 22.10.91 i.e. when the 4th respondent was promoted and give the applicant all the consequential benefits including length of service and seniority and pass such other order or orders in the interest of justice.

Additional relief brought on record as per the orders of the Hon'ble Tribunal dated 30.11.94 and made in MA 996/94.

The learned counsel for the applicant, though called number of times, <sup>was</sup> not present. Hence we are of the opinion, he is not willing to prosecute this case. Hence the O.A. is dismissed for fault under Rule 150<sup>1</sup> of CAT <sup>(Procedural)</sup> Procedure 1987.

1987.

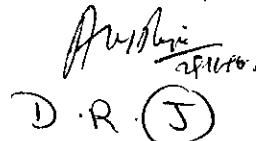
  
(B.S. JAI PARAMESHWAR)  
MEMBER (JUDL.)

27.11.96

  
(R. RANGARAJAN)  
MEMBER (ADMN.)

Date: 27TH NOVEMBER 1996  
Dictated in the open court

KSM

  
D.R. (J)

(64)

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O.A.NC.368/93

Copy to:

1. The General Manager, South Central Railway,  
Railnilayam, Secunderabad.
2. The Deputy Chief Mechanical Engineer, (Personnel Branch),  
Wagon Workshop, South Central Railway.
3. The Workshop Personnel Officer, Wagon Workshop,  
South Central Railway, Guntupalli, Krishna District.
4. One copy to Mr.P.Krishna Reddy, Advocate, CAT, Hyderabad.
5. One copy to Mr.V.Bhimanna, Addl.CGSC, CAT, Hyderabad.
6. One copy to Library, CAT, Hyderabad.
7. One duplicate copy.

YLKR

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8/27/2/86

1. TYPED BY 2. CHECKED BY  
3. COMPARED BY 4. APPROVED BY

THE CENTRAL ADMINISTRATIVE TRIBUNAL  
HYDERABAD BENCH HYDERABAD

AND  
THE HON'BLE SHRI B.S. JAI PARAMESHWARI  
M(A)

DATED: 27/11/86

ORDER/JUDGEMENT

R.A./C.P/M.A. No.

O.A. NO. 368193 <sup>in</sup>

ADMITTED AND INTERIM DIRECTIONS ISSUED  
ALLOWED

DISPOSED OF WITH DIRECTIONS

DISMISSED for default

DISMISSED AS WITHDRAWN

ORDERED/REJECTED

NO ORDER AS TO COSTS.

II COURT

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केन्द्रीय प्रशासनिक अधिकारण  
Central Administrative Tribunal  
DRAFT/DESPATCH

18 DEC 1986 *N.M.*

हैदराबाद न्यायपीठ  
HYDERABAD BENCH